



2026:AHC:16485

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 775 of 2026

Anjani Kumar

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sushil Kumar Shukla
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.K. Gupta, learned counsel for the writ petitioner and Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.

2. A preliminary objection has been raised by the learned Additional Chief Standing Counsel that this Court may not have territorial jurisdiction to entertain the writ petition on the ground that the order impugned which is subject matter of challenge has been passed in Jammu and Kashmir and fifth respondent happens to be the resident of Ballia and the writ petitioner also resident of Ballia does not clothe this Court territorial jurisdiction.

3. The said fact could not be disputed by learned counsel for the writ petitioner.

4. Accordingly, in view of the law laid down by this Court in **Rajendra Kumar Mishra Vs. Union of India (2005) 1 UPLBEC 108**. Interference is declined, the writ petition is **dismissed as withdrawn** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

January 22, 2026

Rajesh